

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5689-5691/2023

(Arising out of impugned judgment and order dated 15-03-2023 in WA No. 293/2023 15-03-2023 in WA No. 296/2023 15-03-2023 in WA No. 298/2023 passed by the High Court of Karnataka at Bengaluru)

KARNATAKA UNAIDED SCHOOLS MANagements ASSOCIATION ETC.Petitioner(s)
VERSUS

THE STATE OF KARNATAKA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.59985/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.59987/2023-EXEMPTION FROM FILING O.T., IA No. 59985/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 59987/2023 - EXEMPTION FROM FILING O.T. IA No. 60955/2023 - EXEMPTION FROM FILING O.T. IA No. 60953/2023 - INTERVENTION APPLICATION)

Date : 27-03-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Siddharth Bhatnagar, Sr. Adv.
Mr. K.v.dhananjay, Adv.
Mr. A Velan, AOR
Mr. Sudharsan Suresh, Adv.
Mr. Dheeraj Sj, Adv.
Mr. Sushanth Va, Adv.
Mr. Anirudh A Kulkarni, Adv.

For Respondent(s) Mr. S. Nagamuttu, Sr. Adv.
Mr. Nishant Bishnoi, AOR
Ms. Srishti Prabhakar, Adv.
Mr. Utsav Singhal, Adv.

Mr. Nikhil Goel, AAG
Mr. Shubhranshu Padhi, AOR
Mr. Vishal Banshal, Adv.
Mrs. Rajehawari Shankar, Adv.
Mr. Niroop Sukirithy, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel appearing for the petitioner(s) seeks permission to withdraw these petitions, so as to argue the matter on merits before the High Court.

2. Permission is granted.

3. The special leave petitions are, accordingly, dismissed as withdrawn, with the liberty sought for.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)